

'National Anti-Ragging Helpline' established on 20th June, 2009 under the UGC Regulations in respect of ragging which have come into force from 17th June, 2009.

(d) to (g) The information is being collected from the State Government of Andhra Pradesh and will be laid on the Table of the Sabha.

Hike of tuition fee in private colleges

374. DR. JANARDHAN WAGHMARE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is fully aware that the professional colleges and institutions hike the tuition fees indiscriminately;

(b) the mechanism with Government to judge the rationale behind the hike;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) The fees charged for professional courses by the unaided and self-financing institutions are known to be relatively higher than those in the publicly funded institutions. The Supreme Court in its judgement in the matter of Islamic Academy of Education and another Vs the State of Karnataka and others, had directed that the State Governments should set up in each State a Committee to approve/ fix the fee which can be charged by an institute. In the absence of appropriate laws for the purpose, the Apex Court upheld these Committees while revisiting the 'Islamic Academy' in the matter of P. A. Inamdar Vs. State of Maharashtra & Ors. publicly funded institutions.

The University Grants Commission (UGC) has constituted a Committee in August, 2007 to formulate, *inter alia*, regulations with regard to admission and fee for self financing private professional institutions including deemed to be universities. The recommendations of the Committee have been approved by the UGC in its meeting on 22nd June, 2009 and are under examination by the Government.

Teaching of minority language

375. SARDAR TARLOCHAN SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the policy of helping teaching of minority languages in the States;

(b) the progress made in this scheme during the last three years, State-wise;

(c) whether any grant has been given for Punjabi teachers in Delhi, Haryana, Himachal Pradesh and J and K; and

(d) whether any of these State Governments have sent any proposal for getting aid for recruitment of Punjabi teachers?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Under the Centrally Sponsored Scheme of "Financial

Assistance for Appointment of Language Teachers", assistance is provided to the States/UTs for appointing Urdu teachers in schools and also for other language teachers in Hindi speaking States. The State-wise details of assistance provided for appointment of Urdu teachers in the last three years are given in the Statement (*See below*).

(c) and (d) Under the Centrally Sponsored Scheme of "Financial Assistance for Appointment of Language Teachers", the State Government of Himachal Pradesh was sanctioned financial assistance in October, 2007 for appointment of 100 Punjabi language teachers. No proposal for appointment of Punjabi language teachers has been received from UT Administration of Delhi and States of Haryana and Jammu & Kashmir since 01.04.2006.

Statement

Sanction of financial assistance under Centrally Sponsored Scheme of "Financial Assistance for Appointment of Language Teachers" to different States/UTs for appointment of Urdu teachers.

State / UT	Number of teachers sanctioned		
	2006-2007	2007-2008	2008-2009
Andhra Pradesh	78	1400	-
Himachal Pradesh	-	100	-
Chhattisgarh	-	426	-
TOTAL :	78	1926	-

Higher education reform

376. SHRI RAJEEV SHUKLA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has chalked out any plan reforming higher education in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) An Action Plan for Academic and Administrative Reforms prepared by the University Grants Commission (UGC) is under implementation. These reforms measures which include; introduction of semester system, introduction of choice-based credit system, curriculum development, reform in admission procedures and examination reforms, are provided in the Act pertaining to the new Central Universities and shall be extended to other Universities. Recommendations of the Committee to advice on renovation and rejuvenation of Higher Education (Yash Pal Committee) for establishing of a National Commission for Higher Education and Research (NCHER) and other implementable recommendations of that Committee and the National Knowledge Commission form the basis of further references in Higher Education.